

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : Alectrona Energy Pvt Ltd

PETITION NUMBER : CP/IB/196/2021

**APPLICATION NUMBER : a) IA/IB/767/2024
b) IA/IB/768/2024
c) IA/IB/2401/2023**

ORDER

207)(a) IA/IB/767/2024 in CP/IB/196/2021

207)(b) IA/IB/768/2024 in CP/IB/196/2021

Ld. Counsel Mr. V. Venkata Siva Kumar for the Applicant. Ld. Counsel Mr.T.Ravichandran for the Liquidator.

These are the Applications seeking condonation of delay of 70 days as well as quashing the Liquidator letter dated 12.12.2023 of rejecting the claim of the appellant.

Applicant is directed to serve copy of the Application on the Respondent and file AOS.

Reply be filed within two weeks.

Rejoinder, if any, be filed within a week thereafter.

List the Applications for hearing on **27.05.2024**.

207)(c)IA/IB/2401/2023 in CP/IB/196/2021

Ld. Counsel Mr. T. Ravichandran for the Liquidator. Ld. Counsel Mr. S. Ram Prasad for R2.

In this case R2 was directed to make the payment of Rs.6,13,346/- and the Counsel for R2 stated that the amount has been already decided to be credited and will be credited by today. R2 is directed to file a compliance memo within 3 days.

List the Application for hearing on **30.04.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk